

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

102. C.P.(CAA)/47(MB)2024 C.A.(CAA)/129(MB)2023

**IN THE MATTER OF**  
INFOCREDIT SERVICES PRIVATE LIMITED

U/s 230-232 of the Companies Act, 2013

**Order Delivered on 27.03.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Hemant Sethi (PH)

For the Respondent:

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**ORDER**

Heard. CA is admitted. Returnable by **08.05.2024**. The Petitioner shall get the notice published at least 10 days before the next date of hearing in two newspapers i.e. "Navshakti" in Marathi language and "Business Standard" in English language. In the meanwhile, the ROC, RD and OL to file their report before the next date of hearing.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/